

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 109**  
**(IB)-221(PB)/2021**

**IN THE MATTER OF:**

Bank of India

.... Petitioner

Vs

Shri Jai Singh Goel

.... Respondent

**Order under Section 95 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 16.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Ishaan  
Dhingra, Advs.

For the Personal : Mr. Siddharth Sharma, Adv.

Guarantor

**ORDER**

Ld. Counsel Mr. Karan Kohli appeared through VC on behalf of the RP.

Ld. Counsel Mr. Siddharth Sharma appeared physically on behalf of the Personal Guarantor.

Ld. Counsel for the RP states that he wants to file additional documents. He is permitted to do so through a proper application with an advance copy to be served upon the Respondent who is then entitled to take suitable defence on the documents/application filed.

In order to complete the pleadings, at request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 07.08.2024**.

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**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**